



2026:AHC:39092

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2376 of 2026

Naipal Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajendra Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ajendra Kumar, learned counsel for the writ petitioner and Sri B.K. Srivastava, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he has been appointed as stenographer, however now the writ petitioner is attached by virtue of the order dated 24.12.2025 in the office of Khand Vikas Adhikari, Parikchitagarh, District Meerut. The writ petitioner claims to have joined the place of attachment, but according to learned counsel for the writ petitioner there is no post of Khand Vikas Adhikari.

3. Learned Standing Counsel submits that the writ petitioner presents his claim before District Magistrate, Meerut.

4. Considering the submissions so made across the bar, the writ petition is disposed of leaving it open for the writ petitioner to prefer a comprehensive representation before the District Magistrate, Meerut, who shall post joining of the writ petitioner consider the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

February 18, 2026

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